

Bail Application No. 1854
FIR No.783/19
PS: Nangloi
State Vs. Abdul Rehman
U/s 308/386/387/506/34 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. R.R. Jha, Ld. LAC for the applicant/accused.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

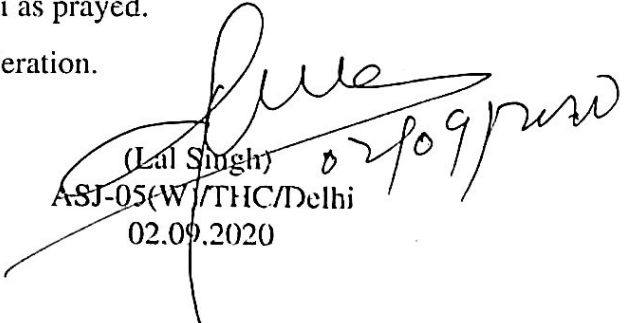
Reply to the above application already received.

Vide order dated 28.08.2020, Ld. ASJ-08, West, THC, has called report from the Jail superintendent regarding medical condition and treatment given to the applicant/accused in jail. However, the report has not been received.

Issue fresh notice to concerned jail superintendent to file report regarding medical condition/status of the applicant/accused, returnable for 05.09.2020.

Copy of this order be given dasti as prayed.

Put up on 05.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

At : 12:40 PM.

At this stage, Medical report in respect of accused Abdul

05/9.

Rehman s/o Altaf Hussain, from Dy. Superintendent, Central Jail No.4, Tihar,
Delhi. Same is kept on record.

Put up on the date already fixed i.e. 05.09.2020.

(Lat Singh) 02/09/20
ASJ-05(W)/THC/Delhi
02.09.2020

FIR No. 206/2015

PS Vikas Puri

U/s 302/394/34 IPC

State Vs. Manjeet Singh @ Tota

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Yashpal Jolly, Ld. Counsel for the applicant/accused.

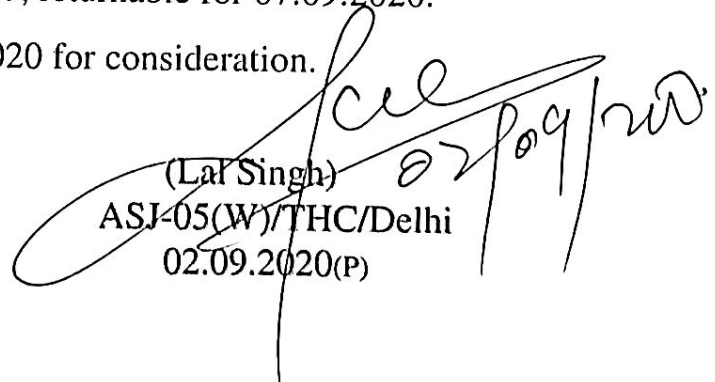
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Reply to the above application received on behalf of Insp. Anuj Aggarwal, PS Vikas Puri.

Ld. Counsel for the applicant/accused submits that the present application has been filed under the HPC criteria dt. 18.05.2020.

Issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 07.09.2020.

Put up on 07.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020(P)

FIR No. 492/2019
PS Punjabi Bagh
U/s 308/323/506/34 IPC
State Vs. Aakash

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

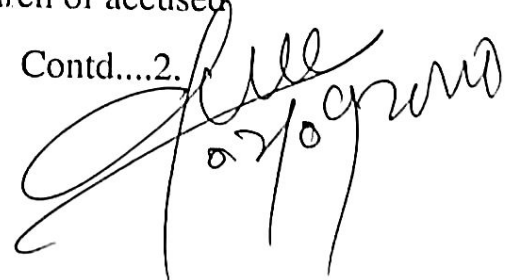
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Akash Tiwari, Ld. Counsel for the applicant/accused through VC.

This application has been filed on behalf of the applicant/accused namely Aakash S/o Rajinder Rathore for release of Samsung mobile phone model A-7 bearing IMEI no. 351578102454055 on superdari to the applicant/accused.

Ld. Counsel for the applicant/accused submits that the abovesaid mobile phone was seized from the applicant/accused during the personal search at the time of his arrest in the present case, however, same is not the case property in the present case.

Reply to the above application has already been received on behalf of SI Harish Yadav, PS Punjabi Bagh and as per which, mobile phone Model A-7 gold bearing IMEI no. 351578102454055 was taken into possession during the personal search of accused

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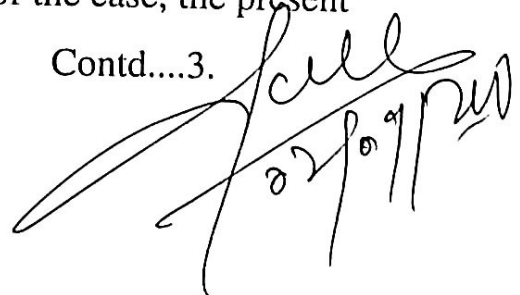
Aakash s/o Rajinder, while he was arrested in the present case and same is deposited in the malkhana. It is further mentioned in the reply that the above mobile phone may be released to the owner of the mobile phone as it is not required for any investigation purpose in the above mentioned present case.

At this stage, IO/SI Sandeep Singh has also filed fresh reply to the above application stating therein that mobile phone is the same mobile phone as mentioned in the application, hence, it may be released to the registered owner of the said mobile phone.

IO/SI Sandeep Singh submits that in the personal search memo, he has not mentioned the IMEI number of the abovesaid mobile phone, however, the IMEI number of the mobile phone as mentioned in the application is correct. He further submits that in the personal search memo, he has only mentioned the make of the abovesaid mobile phone i.e. Samsung phone. IO/SI Sandeep Singh also submits that the mobile phone as recovered from the applicant/accused Aakash during his personal search is not the case property in the present case and same is not required in the present case and hence, same may be released to its rightful owner.

In view of the above facts & circumstances as well as considering the reports and submissions of IO of the case, the present

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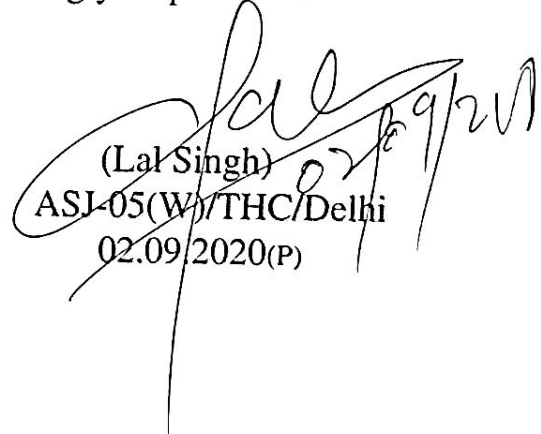
: 3 :

application deserves to be allowed.

Accordingly, the above mentioned mobile phone make Samsung A-7, gold, bearing IMEI no. 351578102454055 be released to its rightful owner on superdari on furnishing superdari bond in the sum of Rs. 10,000/- to the satisfaction of the SHO concerned.

Copy of this order be sent to the concerned SHO for compliance.

The application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09/2020(P)

FIR No.409/19
PS: Khyala
State Vs. Vijay Balmiki
U/s 307 IPC & Sec. 25/27/54/59 Arms Act

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the applicant/accused.

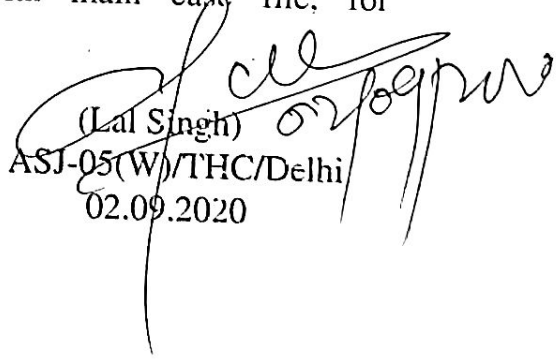
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, is listed today for consideration.

Reply to the above application has not been received.

It is already 2:15 P.M., but none has appeared on behalf of the applicant/accused.

Issue fresh notice to IO/SHO concerned to file reply, returnable for 07.09.2020.

Put up on 07.09.2020 alongwith main case file, for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

FIR No.629/18
PS: Punjabi Bagh
State Vs. Jitender @ Jeetu
U/s 302/120B IPC

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

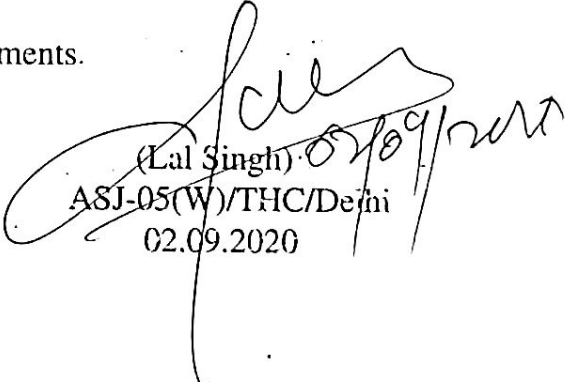
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Pradeep Kumar, Ld. counsel for the applicant/accused.
IO is absent.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for arguments.

Assistance of IO is required in this case.

Therefore, issue notice to IO of the case, returnable for 07.09.2020.

Put up on 07.09.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

(1)

FIR No.326/19
PS: Hari Nagar
State Vs. Sukhvinder Singh @ Sunny
U/s 307/34 IPC & 25/54/59 Arms Act

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Mahesh Patel, Ld. counsel for the applicant/accused.

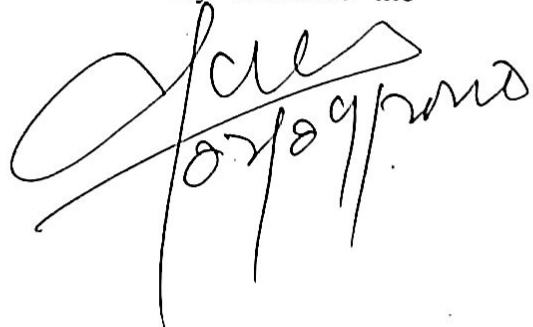
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for extension of interim bail.

Reply to the above application has been received on behalf of PSI Mandeep Kumar, P.S. Hari Nagar.

Ld. Counsel for the applicant/accused submits that the main case in this matter is pending adjudication in this court and same is at the stage of evidence.

Ld. Counsel for the applicant/accused also submits that vide order dated 22.07.2020 it was ordered that interim bail granted to the applicant/accused already stand extended till 31.08.2020. Alongwith the application, copy of order dated 22.07.2020 as passed by this court has also been annexed.

Ld. Counsel for the applicant/accused submits that the Hon'ble High Court vide order dated 24.08.2020 already extended the implementations of all interim orders.



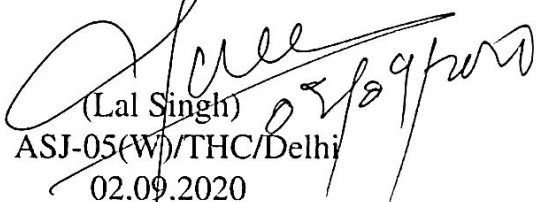
(2)

Vide order dated 24.08.2020 in W.P. (C)3037/2020 in the matter titled as Court On Its Own Motion Versus State & Ors., Hon'ble High Court of Delhi, has further extended the implementation of the directions contained in orders dated 25.03.2020, 15.05.2020, 15.06.2020, 13.07.2020 till 31st October, 2020.

Thus, in view of the above, the interim bail of the applicant/accused already stand extended till 31.10.2020, in terms of above directions of Hon'ble High Court of Delhi.

Application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

(1)

FIR No.326/19

PS: Hari Nagar

State Vs. Amrit Singh @ Shanky

U/s 307/34 IPC & 25/54/59 Arms Act

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Mahesh Patel, Ld. counsel for the applicant/accused.

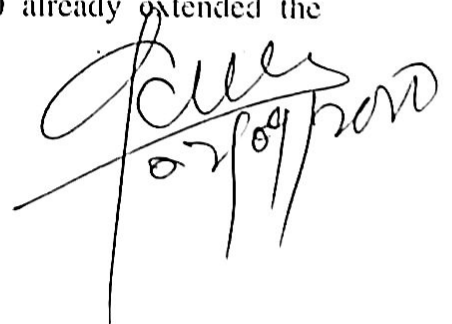
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for extension of interim bail.

Reply to the above application has been received on behalf of PSI Mandeep Kumar, P.S. Hari Nagar.

Ld. Counsel for the applicant/accused submits that the main case in this matter is pending adjudication in this court and same is at the stage of evidence.

Ld. Counsel for the applicant/accused also submits that vide order dated 22.07.2020 it was ordered that interim bail granted to the applicant/accused already stand extended till 31.08.2020. Alongwith the application, copy of order dated 22.07.2020 as passed by this court has also been annexed.

Ld. Counsel for the applicant/accused submits that the Hon'ble High Court vide order dated 24.08.2020 already extended the implementations of all interim orders.



Handwritten signature of Mahesh Patel, Ld. counsel for the applicant/accused, dated 02/09/2020.

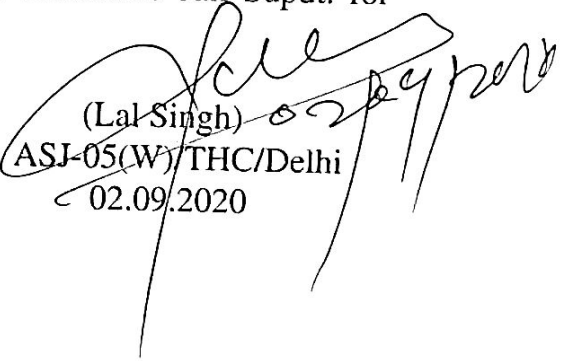
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Thus, in view of the above, the interim bail of the applicant/accused already stand extended till 31.10.2020, in terms of above directions of Hon'ble High Court of Delhi.

Application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh)
ASI-05(W)/THC/Delhi
02.09.2020

(1)

FIR No.326/19

PS: Hari Nagar

State Vs. Vikas Sharma @ Vicky

U/s 307/34 IPC & 25/54/59 Arms Act

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Mahesh Patel, Ld. counsel for the applicant/accused.

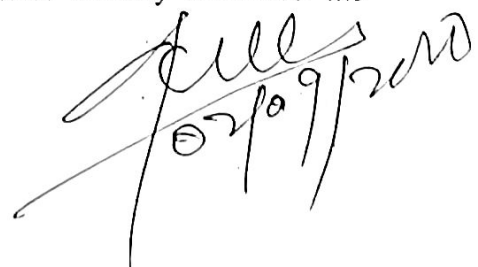
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for extension of interim bail.

Reply to the above application has been received on behalf of PSI Mandeep Kumar, P.S. Hari Nagar.

Ld. Counsel for the applicant/accused submits that the main case in this matter is pending adjudication in this court and same is at the stage of evidence.

Ld. Counsel for the applicant/accused also submits that vide order dated 22.07.2020 it was ordered that interim bail granted to the applicant/accused already stand extended till 31.08.2020. Alongwith the application, copy of order dated 22.07.2020 as passed by this court has also been annexed.

Ld. Counsel for the applicant/accused submits that the Hon'ble High Court vide order dated 24.08.2020 already extended the implementations of all interim orders.

Handwritten signature and date: 02/09/2020

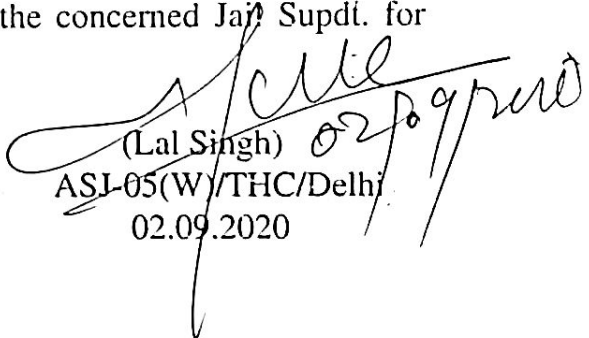
(2)

Vide order dated 24.08.2020 in W.P. (C)3037/2020 in the matter titled as Court On Its Own Motion Versus State & Ors., Hon'ble High Court of Delhi, has further extended the implementation of the directions contained in orders dated 25.03.2020, 15.05.2020, 15.06.2020, 13.07.2020 till 31st October, 2020.

Thus, in view of the above, the interim bail of the applicant/accused already stand extended till 31.10.2020, in terms of above directions of Hon'ble High Court of Delhi.

Application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh)
ASL-05(W)/THC/Delhi
02.09.2020

(1)

FIR No.326/19

PS: Hari Nagar

State Vs. Avjot Singh @ Banny

U/s 307/34 IPC & 25/54/59 Arms Act

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Mahesh Patel, Ld. counsel for the applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for extension of interim bail.

Reply to the above application has been received on behalf of PSI Mandeep Kumar, P.S. Hari Nagar.

Ld. Counsel for the applicant/accused submits that the main case in this matter is pending adjudication in this court and same is at the stage of evidence.

Ld. Counsel for the applicant/accused also submits that vide order dated 22.07.2020 it was ordered that interim bail granted to the applicant/accused already stand extended till 31.08.2020. Alongwith the application, copy of order dated 22.07.2020 as passed by this court has also been annexed.

Ld. Counsel for the applicant/accused submits that the Hon'ble High Court vide order dated 24.08.2020 already extended the implementations of all interim orders.



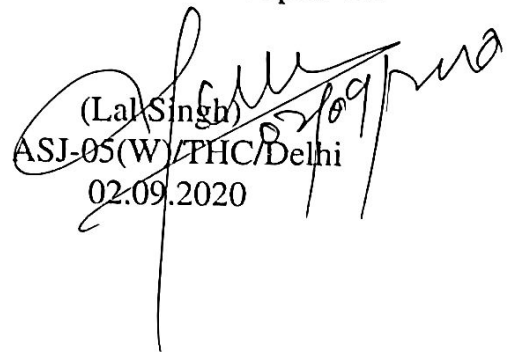
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Thus, in view of the above, the interim bail of the applicant/accused already stand extended till 31.10.2020, in terms of above directions of Hon'ble High Court of Delhi.

Application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

Case No. 610/2018
FIR No. 104/2017
PS Kirti Nagar
State Vs. Jagjeet Singh @ Jeeta & others

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

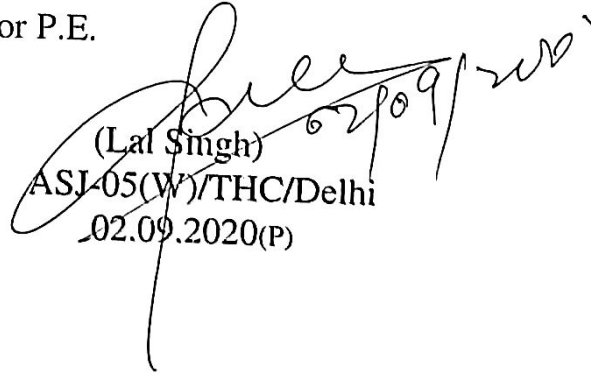
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
All the five accused persons are present on bail.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 03.11.2020.

Put up on 03.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020(P)

Case No. 55814/2016
CR No. 03/2014
Balwan Vashishth Vs. CBI

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

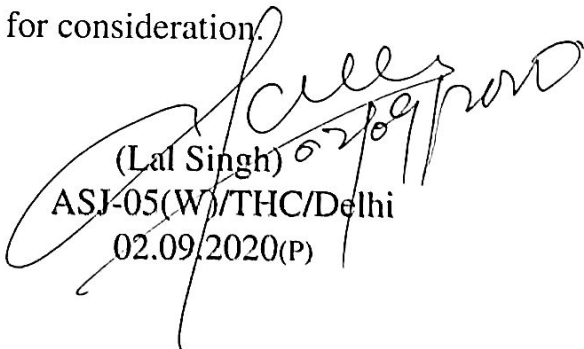
Present : None for the Petitioner.
None for the Respondent.

Matter is at the stage of arguments.

Perusal of the file shows that in this case, before lockdown, notice was issued to the CBI as none appeared for the CBI on 11.02.2020.

Therefore, issue fresh notice to CBI to depute Prosecutor for the respondent/CBI, returnable for 03.11.2020.

Put up on 03.11.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020(P)

Case No. 55813/2016
CR No. 74/2014
Satyavan Siwach Vs. CBI

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

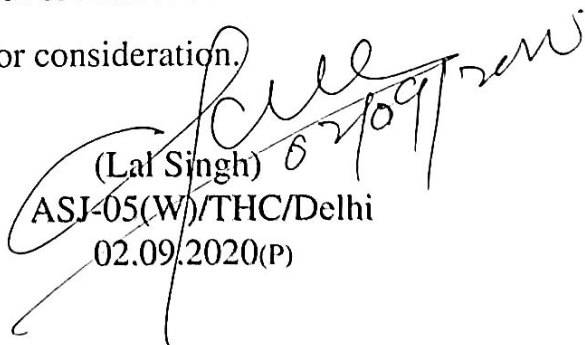
Present : None for the Petitioner.
None for the Respondent.

Matter is at the stage of arguments.

Perusal of the file shows that in this case, before lockdown, notice was issued to the CBI as none appeared for the CBI on 11.02.2020.

Therefore, issue fresh notice to CBI to depute Prosecutor for the respondent/CBI, returnable for 03.11.2020.

Put up on 03.11.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020(P)

CR No. 377/2019

Dharamveer Singh Vs. State & others

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.Chirag Khurana, Id. Counsel for the Petitioner.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent
no.1.

Matter is at the stage of consideration.

TCR not received.

At the request of Id. Counsel for the Petitioner, matter is
adjourned to 03.11.2020.

TCR be requisitioned for the next date of hearing.

Put up on 03.11.2020 for consideration.

(Lal Singh)

ASJ-05(W)/THC/Delhi

02.09.2020(P)

Case No. 396/2017
FIR No. 482/2016
PS Khyala
State Vs. Gurmeet Singh @ Vikky & Anr.

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

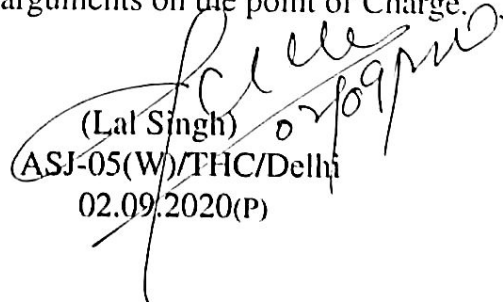
Matter is at the stage of arguments on the point of Charge and same is listed today for physical hearing.

However, none appeared for the accused persons.

Perusal of the file shows that before lock-down, both the accused persons were on bail in this case, however, they are absent today. It is already 03:00 PM. None appeared for the accused persons.

Due to present pandemic situation as well as in the interest of Justice, no adverse order is being passed against both the accused persons for their non appearance today in the Court.

Put up on 03.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020(P)

Case No. 57623/2016
FIR No. 468/2015
PS Patel Nagar
State Vs. Deepanshu @ Deepu
02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused.

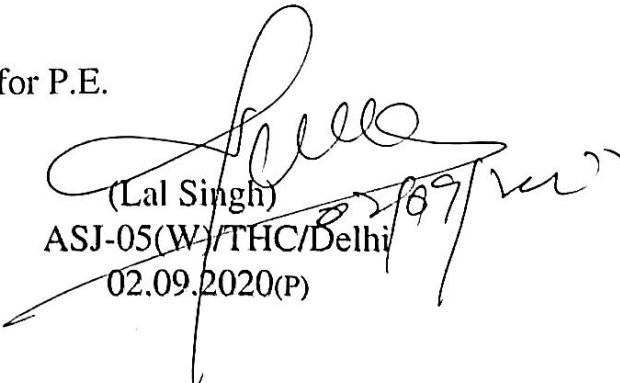
Matter is at the stage of P.E.

Perusal of the file shows that the accused was in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 03.11.2020.

Put up on 03.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020(P)

Case No. 56959/2016

FIR No. 484/2015

PS Mundka

State Vs. Dushyant Lakra @ Sunny & others

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

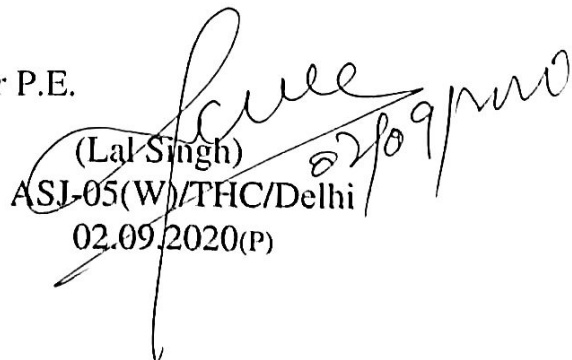
Matter is at the stage of P.E.

Perusal of the file shows that all the accused persons were in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 07.10.2020.

Put up on 07.10.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020(P)

Case No. 57916/2016

FIR No. 751/2015

PS Kirti Nagar

State Vs. Ajruddin @ Raju & Anr.

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage of P.E.

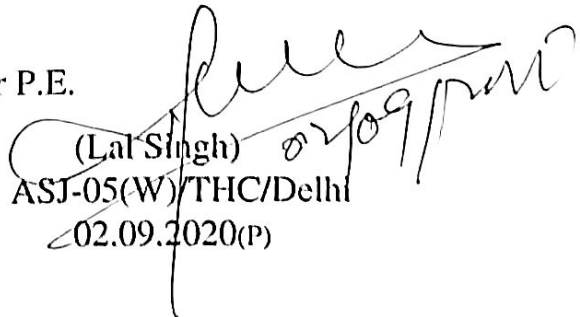
Perusal of the file shows that accused Ajruddin @ Raju was in J.C. before the lockdown and other accused Mohd. Kurban @ Lal Babu was on bail, however, he is absent today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 03.11.2020.

Put up on 03.11.2020 for P.E.

(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020(P)



Case No. 57919/2016
FIR No. 511/2016
PS Rajouri Garden
State Vs. Baljeet Singh @ Deepu

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused.

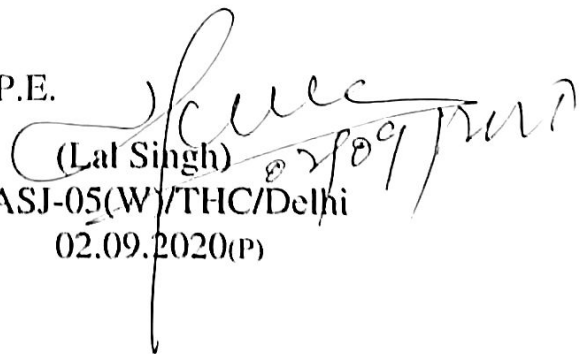
Matter is at the stage of P.E.

Perusal of the file shows that the accused is on bail before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 03.11.2020.

Put up on 03.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020(P)

Case No. 293/2019
FIR No. 233/2018
PS Kirti Nagar
State Vs. Sheel Priya Gautam

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused.

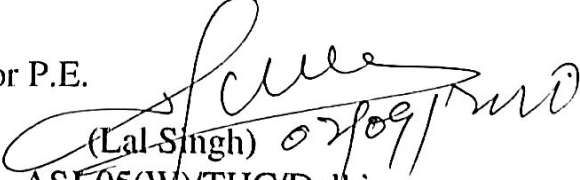
Matter is at the stage of P.E.

Perusal of the file shows that the accused was in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 03.11.2020.

Put up on 03.11.2020 for P.E.


(Lal Singh) 02/09/2020
ASJ-05(W)/THC/Delhi
02.09.2020(P)

CA No. 09/2020

Bed Veer Singh Vs. State of NCT of Delhi

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

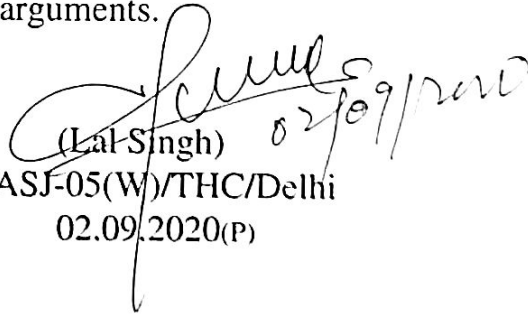
Present : None for the Appellant.
Sh.M.A.Khan, Id. Addl. PP for the State/Respondent.

Matter is at the stage of arguments on the Appeal.

None appeared for the appellant.

Therefore, matter is adjourned for 03.11.2020.

Put up on 03.11.2020 for arguments.


(Lal Singh) 02/09/2020
ASJ-05(W)/THC/Delhi
02.09.2020(P)

CR No. 83/2020

Rekha Sharma & Anr. Vs. Joginder & Anr.

02.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Mahipal Singh, Id. Counsel for the Petitioners
through VC.
Sh. S.Mukherjee, Ld. Counsel for respondent no.1.
(appeared physically).
Sh. Divakar Sharma, Id. Counsel for respondent no.2.
(appeared physically).

Perusal of the file shows that before lock-down i.e. on 29.02.2020, notice of the revision petition was issued to respondents for 07.04.2020.

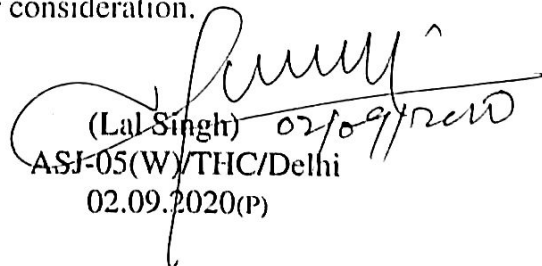
At this stage, Sh. Divakar Sharma, Id. Counsel for respondent no.2 has filed fresh vakalatnama for respondent no.2.

Ld. Counsel for respondent no.1 submits that he will file the vakalatnama on the next date of hearing.

At the joint request of parties, matter is adjourned to 03.11.2020.

TCR be requisitioned for the next date of hearing.

Put up on 03.11.2020 for consideration.


(Lal Singh) 02/09/2020
ASJ-05(W)/THC/Delhi
02.09.2020(P)

FIR No. 760/2014
PS Uttam Nagar
U/s 498A/304B/34 IPC
State Vs. Vijay Prakash Gupta

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

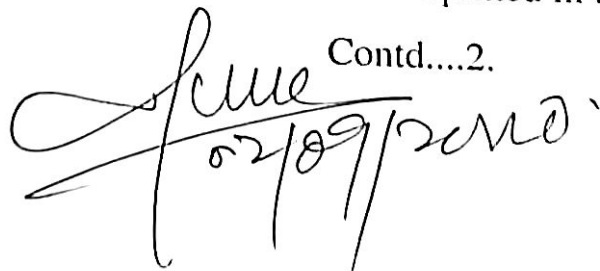
Present : Sh.M.A.Khan, ld. Addl. PP for the State.
Sh.F.C.Giri, Ld. Legal aid Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Ld. Legal aid counsel for the applicant/accused submits that the present case falls under the HPC guidelines dt. 18.05.2020 and 20.06.2020.

Reply to the above application already received on behalf of SI Govind Singh, PS Uttam Nagar, Delhi.

As per reply dt. 13.07.2020 of SI Govind Singh, PS Uttam Nagar, Delhi, the applicant/accused was involved in FIR No 730/2014, PS Uttam Nagar, u/s 363/376 IPC and Section 4 of POCSO Act, however, the applicant/accused has been acquitted in the said case.

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02/09/2020

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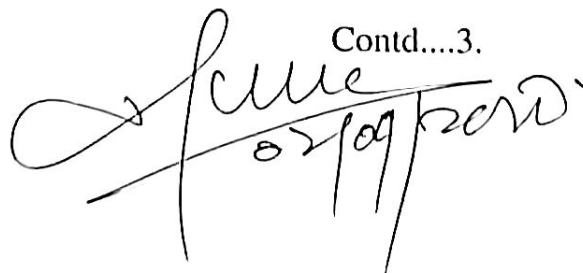
In the previous involvement report also, the said FIR no. 730/2014, PS Uttam Nagar is shown apart from the present case.

Fresh reply dt. 28.08.2020 has already been received on behalf of SI Govind Singh, PS Uttam Nagar, Delhi regarding the status of FIR no. 730/2014, PS Uttam Nagar and as per the fresh reply/status report dt. 28.08.2020, it is mentioned that Law department agreed with the unanimous recommendation of Id. DOP that the case is not fit for Appeal, in FIR no. 730/2014, PS Uttam Nagar.

Thus, as of date, there is no previous case pending against the applicant/accused.

Report has also been received on behalf of Dy. Supdt., Central Jail no.3, Tihar, Delhi, as per which, the applicant/accused was admitted in jail in FIR No. 760/2014, PS Uttam Nagar, on 19.07.2014 and the conduct of the applicant/accused during the custody period is Good/satisfactory as per the jail record as no punishment has been recorded against the applicant/accused during his custody period.

I have also perused the file and perusal of the same shows that Charge u/s 498A/304B IPC as well as Alternate Charge u/s 302 IPC were framed against the applicant/accused.

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Handwritten signature and date: 02/09/2020

: 3 :

As such, the present case of the applicant/accused falls under the HPC guidelines dt. 18.05.2020 as well as 20.06.2020 and hence, the present application deserves to be allowed.

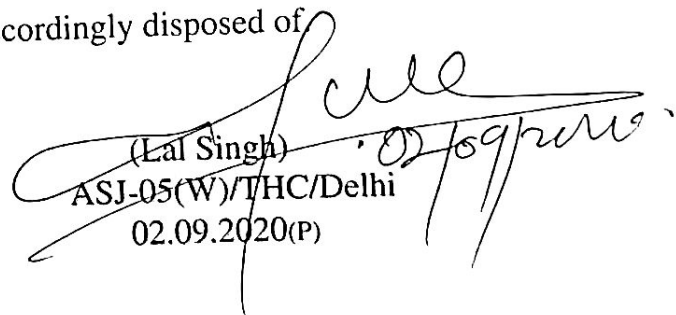
Accordingly, the applicant/accused is admitted to interim bail for a period of 45 days from the date of his release, on furnishing Personal bond for a sum of Rs. 50,000/- (Rupees fifty thousand only) to the satisfaction of concerned Jail Supdt.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application is accordingly disposed of


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020(P)

Bail Application 1909
FIR No. Not Known
PS: Khyala
State Vs. Chander @ Chand
U/s Not Known

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Ajay M. Lal, Ld. Counsel for the applicant.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant for grant of anticipatory bail.

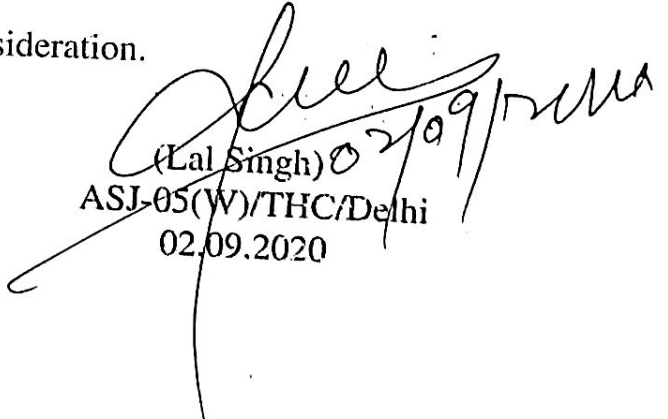
Reply to the above application received on behalf of HC Dinesh Chand.

It is mentioned in the reply that no FIR is registered against the applicant/accused as yet in the P.S. Khyala. However. DD No.42A, dated 18.07.2020, P.S. Khyala, regarding missing of Chander @ Rohit S/o Khem Chand, have been entered.

At the request of counsel for the accused, matter is adjourned for 03.09.2020.

Issue notice to HC Dinesh Chand No.545/W, P.S. Khyala, returnable for 03.09.2020.

Put up on 03.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No.1597
FIR No. 609/2020
PS: Khyala
State Vs. Shahbuddin @ Totan
U/s 307/34 IPC & 25/54/59 Arms Act

02.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.V.K. Sharma, Ld. counsel for the applicant/accused through VC.
IO is absent.

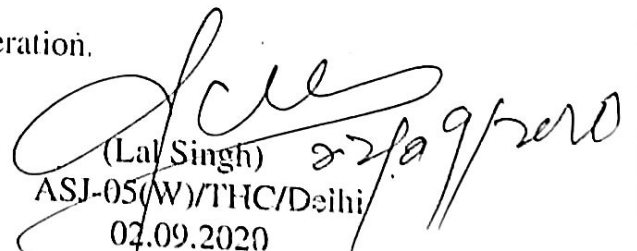
This application, as filed on behalf of applicant/accused for grant of regular bail, is listed today for consideration.

On 27.08.2020, notice was issued to the IO of the case for today directing him to apprise the court regarding the status of the charge-sheet. However, IO is absent today.

Ld. Counsel for the applicant/accused submits that the presence of IO is required in this case.

Therefore, in view of the above, issue notice to the IO of the case to appear in person on 08.09.2020 and to apprise regarding status of the charge-sheet.

Put up on 08.09.2020 for consideration.


(Lal Singh) 27/09/2020
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No.1919
FIR No. 340/20
PS: Nangloi
State Vs. Gagan
U/s 394/397/411/34 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Rahul Dabas, Ld. counsel for the applicant/accused through VC.

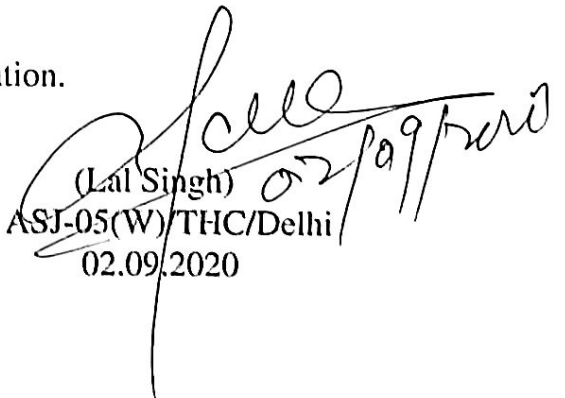
This application has been filed on behalf of applicant/accused for grant of regular bail.

Reply to the above application has been received on behalf of SI Amit, P.S. Nangloi, alongwith previous involvement report.

Ld. Counsel for the applicant/accused submits that the co-accused has already been granted bail in this case, however, he could not annexed the said bail order alongwith the application and seeks time for filing of the same.

At the request of Ld. Counsel for applicant/accused, matter is adjourned for 03.09.2020.

Put up on 03.09.2020 for consideration.


(Lal Singh) 02/09/2020
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No.1690
FIR No.481/20
PS: Khyala
State Vs. Vishal @ Podda
U/s 392/394/397/34 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.C.P. Dubey, proxy counsel for Counsel for the applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

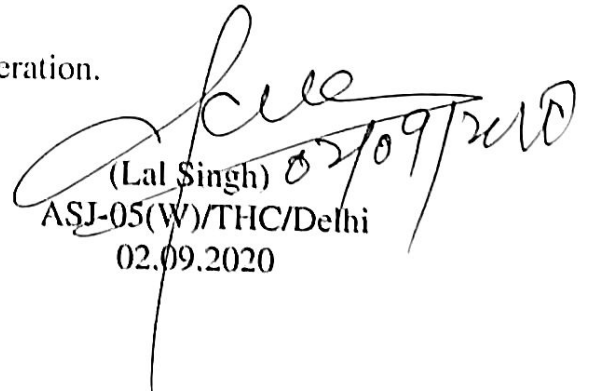
TCR/charge sheet file received from the court of concerned MM/Duty MM.

Proxy counsel for applicant/accused submits that today main counsel is not available and hence, he is seeking adjournment for argument on the above application.

At the request of proxy counsel for the counsel for applicant/accused, matter is adjourned for 04.09.2020.

TCR/Charge sheet file be returned to concerned court and same be requisitioned again for 04.09.2020.

Put up on 04.09.2020 for consideration.


(Lal Singh) 02/09/2020
ASJ-05(W)/THC/Delhi
02.09.2020

FIR No.209/19
PS: Nihal Vihar
State Vs. Bharat
U/s 302 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West. Tis Hazari Courts, Delhi.

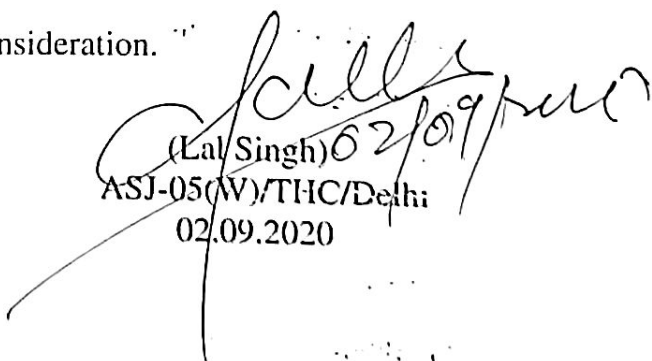
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Bhoopender Singh, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that the main case is pending before this court. He also submits that the present application has been filed on the medical grounds of family members of the applicant/accused.

Issue notice to IO/SHO concerned to verify the medical documents of family members of the applicant/accused, returnable for 14.09.2020.

Put up on 14.09.2020 for consideration.


(Lal Singh) 02/09/2020
ASJ-05(W)/THC/Delhi
02.09.2020

FIR No.859/20

PS: Nangloi

State Vs. Nazir Ali

U/s 376/506/313 IPC & Section 6 POCSO Act

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

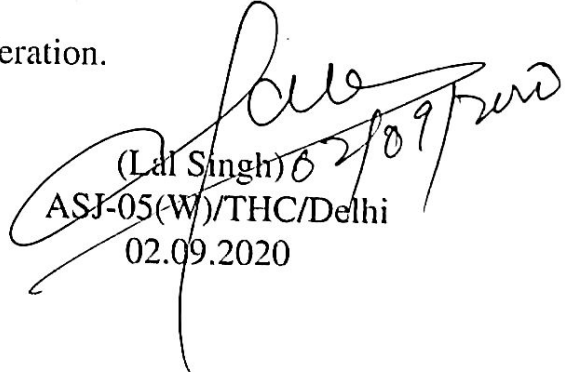
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.B.S. Sharma, Ld. Counsel for the applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for arguments.

Today, victim as well as IO of the case are absent.

Issue notice to victim/prosecutrix through IO of the case for 05.09.2020.

Put up on 05.09.2020 for consideration.


(Lal Singh) 02/09/2020
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No.1772
FIR No.262/19
PS: Paschim Vihar West
State Vs. Ghanshyam
U/s 498A/506 IPC
02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Pawan Kaushik, Ld. Counsel for the applicant/accused.
IO ASI Jagdish alongwith complainant in person.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Though, this application is listed for hearing through VC, however, Ld. Counsel for the applicant/accused submits that he may be heard in person as on last date of hearing also, he appeared in person.

IO ASI Jagdish submits that he has already filed charge sheet in this case on 31.08.2020.


Ld. Counsel for the applicant/accused submits that no marriage was performed ever between the accused and the complainant.

However, IO submits that the marriage was duly solemnized between the applicant/accused and complainant and he has also obtained marriage certificate and marriage photographs and same have been alongwith the charge sheet.

In view of the above, let TCR be requisitioned for next date of hearing i.e. 16.09.2020.

In the meanwhile, interim already granted shall continue till next date of hearing.

Put up on 16.09.2020 for consideration.


(Lal Singh)
ASI-05(W)/THC/Delhi
02.09.2020

Bail Application No. 1920/2020
FIR No. 698/19
PS: Rajouri Garden
State Vs. Sanjay Gambhir
U/s 392/394/397/307/120B/34 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

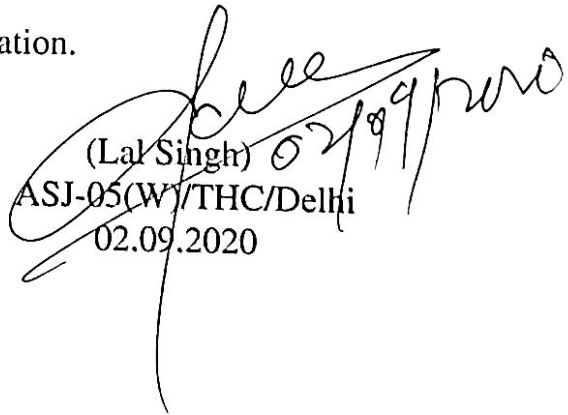
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Sumit Gaba, Ld. counsel for the applicant/accused through VC.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

Reply to the above application has not been received as yet.

Issue notice to the IO/SHO concerned to file reply to the above application, returnable for 05.09.2020.

Put up on 05.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No.2903
FIR No.109/19
PS: EWO West,
State Vs.Jaideep Singh
U/s 406/420/120B IPC

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

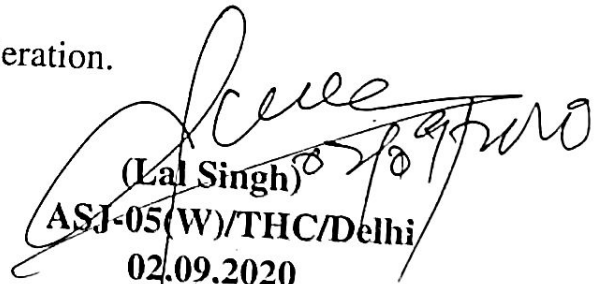
Present : Sh. M.A. Khan. Ld. Addl. PP for the State.
None for the applicant/accused.
IO is also absent.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Perusal of file shows that non has appeared for applicant/accused for last many dates.

In view of the above, in the interest of justice, matter is adjourned for 18.09.2020.

Put up on 18.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

Bail application No.1847
FIR No.554/20
PS: Rajouri Garden
State Vs. Suraj Kumar
U/s 376/506/328 IPC

02.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Irfan Hussain, proxy counsel for counsel for the
applicant/accused.

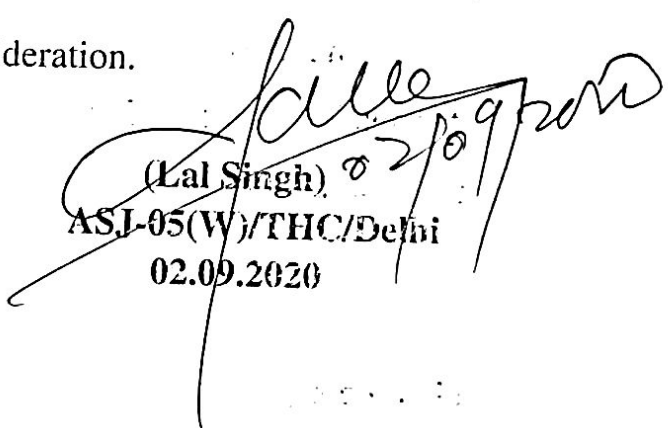
This application U/s 439 Cr.P.C., as filed on behalf of
applicant/accused for grant of bail, is listed today for consideration.

Ld. Proxy counsel for counsel for applicant/accused submits
that today main counsel is not available and hence, he is seeking
adjournment.

Moreover, the prosecutrix is not present today.

Issue notice to prosecutrix through IO of the case, returnable
for 05.09.2020.

Put up on 05.09.2020 for consideration.


(Lal Singh) 02/09/2020
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No.1907
FIR No.1089/2015
PS: Patel Nagar
State Vs. Ravinder Kumar @ Ravi
U/s 420/468/471/120B IPC

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Vipin Kumar, Ld. Counsel for the applicant/accused.

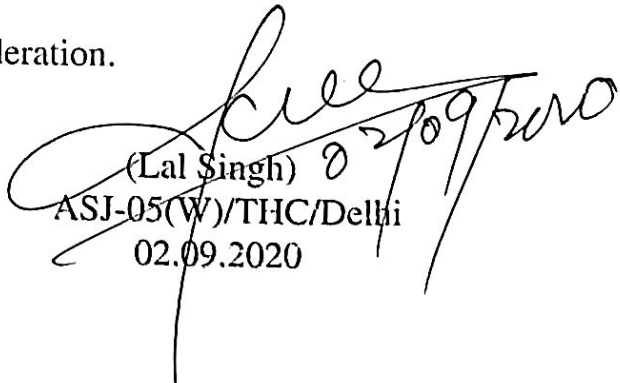
This 2nd application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf of SI Manoj Kumar.

Ld. Counsel for the applicant/accused requested to adjourn the matter for 03.09.2020 as the main matter is pending in the court of Sh. Vishal Singh, Ld. ASJ-03, West, THC, Delhi.

At the request of Ld. Counsel for applicant/accused, matter is adjourned for 03.09.2020

Put up on 03.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No.1911
FIR No.183/20
PS: Paschim Vihar
State Vs. Aakash
U/s 376/328/306 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Mahkar Singh, Ld. for the applicant/accused.
IO SI Lucky Lama, in person.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

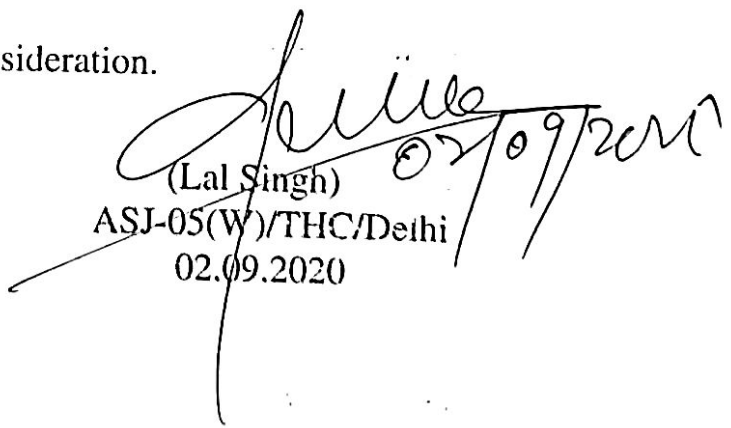
IO SI Lucky Lamba has filed reply to the above application.

Case called, however, prosecutrix is not present.

IO submits that she has informed parents of the prosecutrix regarding the hearing in the court today in this matter. However, the prosecutrix is absent.

Issue notice to prosecutrix through IO of the case, returnable for 04.09.2020.

Put up on 04.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No.1918
FIR No.183/20
PS: Paschim Vihar
State Vs. Aakash
U/s 376/328/366 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

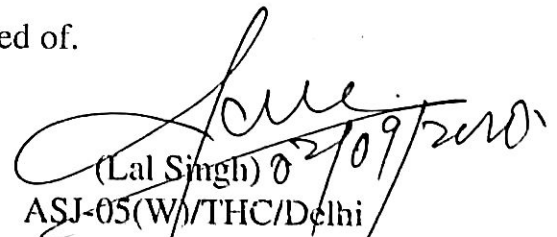
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Mahkar Singh, Ld. counsel for the applicant/accused through VC.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

At the very outset, Ld. Counsel for the applicant/accused submits that the similar application u/s 438 Cr.P.C., has been filed on behalf of the applicant/accused which was listed today for physical hearing and same has been adjourned for 04.09.2020 as today prosecutrix has not appeared and hence, in view of the above, he is withdrawing the present application which is listed today for hearing through VC.

In view of the above facts & circumstances as well as submission of Ld. Counsel for the applicant/accused, the present application u/s 438 Cr.P.C., is dismissed as withdrawn.

Application is accordingly disposed of.


(Lal Singh) 02/09/2020
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No.1912

FIR No.302/20

PS: Ranjit Nagar

State Vs. Amarjeet Kaur

U/s 186/188/332/353/269/270/34 IPC r/w Section 3ED Act.

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.S.P. Yadav, Ld.counsel for the applicant/accused.
ASI Ramesh Chand No.407/C, in person.

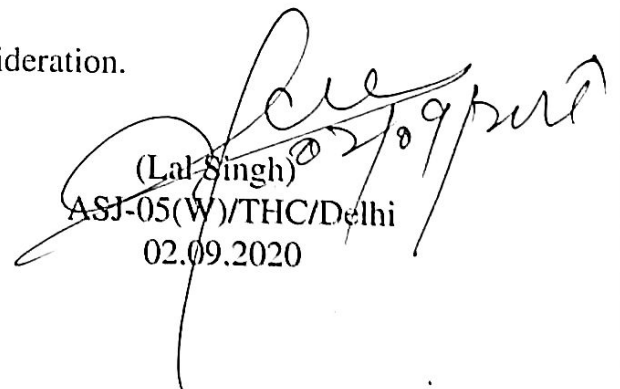
This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused Amarjeet Kaur for grant of anticipatory bail.

ASI Ramesh Chand has filed reply to the above application.

Heard for some time.

At the very outset, Ld. Counsel for the applicant/accused submits that the applicant/accused is aged about 65 years old and hence, she is a senior citizen.

Put up on 03.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No.1910
FIR No.309/20
PS: Ranjit Nagar
State Vs. Shamsheer Alam
U/s 376/417/506/34 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Sushil Kumar Sharma, Ld. Counsel for the
applicant/accused.
Prosecutrix in person alongwith her uncle.

This second application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

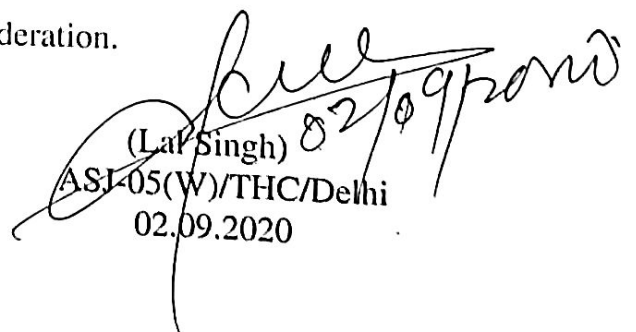
Reply to the above application received on behalf of SI Vinay Sangwan, P.S. Ranjit Nagar.

Ld. Counsel for the applicant/accused submits that first bail application moved by applicant/accused was dismissed on 29.08.2020.

He further submits that the present application has been moved as certain facts could not be brought before the court earlier.

Issue notice to IO of the case to remain present alongwith case on next date of hearing i.e. 04.09.2020.

Put up on 04.09.2020 for consideration.


(Lal Singh)
ASI-05(W)/THC/Delhi
02.09.2020

Bail application No.1908
FIR No. Not Known
PS: Khyala
State Vs. Deepa
U/s Not Known

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Ajay M. Lal, Ld. Counsel for the applicant.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant for grant of anticipatory bail.

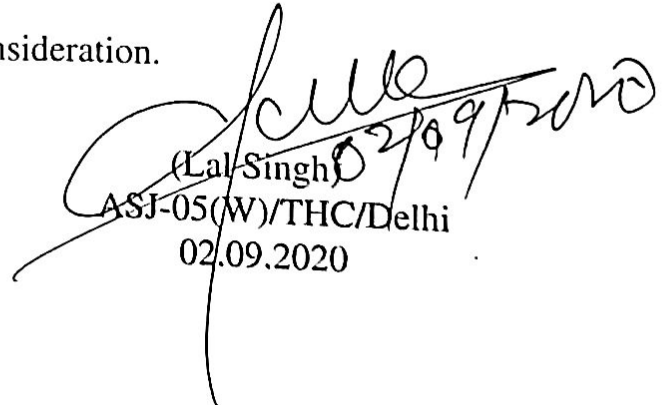
Reply to the above application received on behalf of HC Dinesh Chand.

It is mentioned in the reply that no FIR is registered against the applicant/accused as yet in the P.S. Khyala. However, DD No.57A, dated 15.07.2020, P.S. Khyala, regarding missing of Chander @ Rohit S/o Khem Chand, have been entered.

At the request of counsel for the accused, matter is adjourned for 03.09.2020.

Issue notice to HC Dinesh Chand No.545/W, P.S. Khyala, returnable for 03.09.2020.

Put up on 03.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No. 1914/2020
FIR No. 0015984/17
PS: Ranjit Nagar
State Vs. Arun
U/s 397/411/34 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Akhil Tarun, Ld. counsel for the applicant/accused through VC.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

Reply to the above application has been received on behalf of ASI Balmiki Mishra, PS Ranjit Nagar.

In the application, Section 397 IPC has been mentioned whereas, in the reply of IO/ASI Balmiki Mishra, Section 379 IPC has been mentioned.

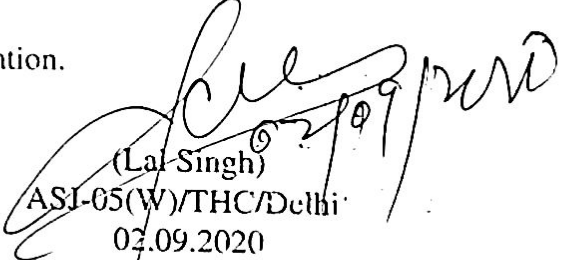
Ld. Counsel for the applicant/accused submits that the FIR is registered u/s 397 IPC in this case.

As such, some clarification is required from the IO.

Issue notice to the IO of the case to appear in person on

05.09.2020.

Put up on 05.09.2020 for consideration.


(Lal Singh)
ASI-05(W)/THC/Delhi
02.09.2020

Bail Application No. 1737/2020
FIR No. 62/2020
PS: Patel Nagar
State Vs. Mohit Singh
U/s 420/506/120B IPC

02.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Pankaj Kumar, Ld. counsel for the applicant/accused through VC.
SI Ashwani Kumar in person.
Sh. Neeraj Dinkar, ld. Counsel for the complainant in person.

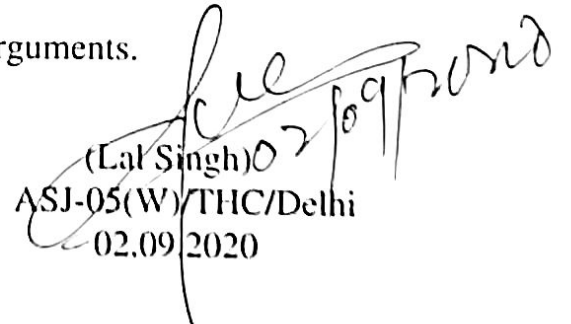
This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Reply already on record.

Heard for some time. However, the counsel for the applicant/accused is not clearly audible and he submits that there is some network issue from his side and hence, he is seeking an adjournment for today. He also submits that on the next date of hearing, he will argue the matter physically.

Therefore, matter is adjourned to 08.09.2020.

Put up on 08.09.2020 for further arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No. 1824
FIR No. 624/2015
PS: Ranjeet Nagar
State Vs. Uday Singh Bagga
U/s 420/468/471/34 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

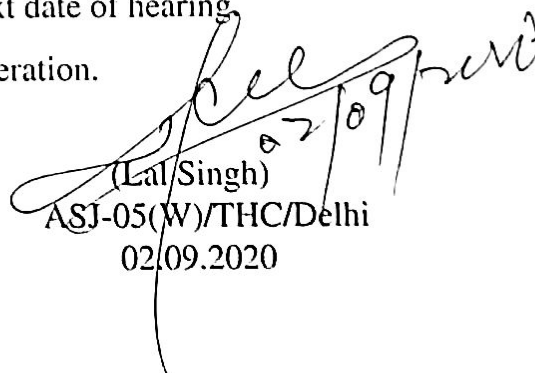
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Ashwani Kumar, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Reply to the above application received on behalf of SI G.R.Meena, PS Ranjeet Nagar.

TCR be requisitioned for the next date of hearing.

Put up on 08.09.2020 for consideration.


(Lal/Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No. 1822
FIR No. 292/2017
PS: Ranjeet Nagar
State Vs. Uday Singh Bagga
U/s 420/34 IPC

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

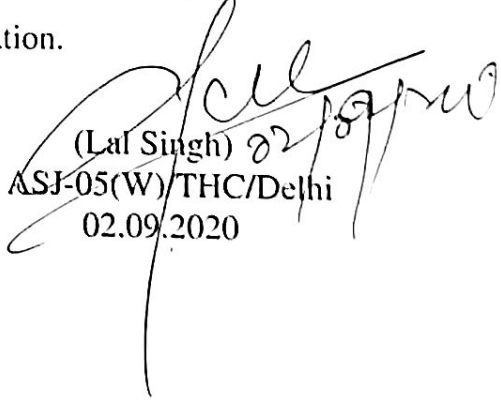
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Ashwani Kumar, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Reply already on record.

TCR be requisitioned for the next date of hearing.

Put up on 08.09.2020 for consideration.


(Lal Singh) 02/09/20
ASJ-05(W)/THC/Delhi
02.09.2020

FIR No.509/2020

PS: Moti Nagar

State Vs. Gurpreet Singh @ Nonu

U/s 376/406/506 IPC & Section 6 of POCSO Act

02.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Ms.Shashi Jaiswal, Ld. counsel for the applicant/accused through VC.
Sh. Naveen Kumar, Id. Counsel for the complainant/ prosecutrix alongwith prosecutrix/complainant in person.
IO is absent.

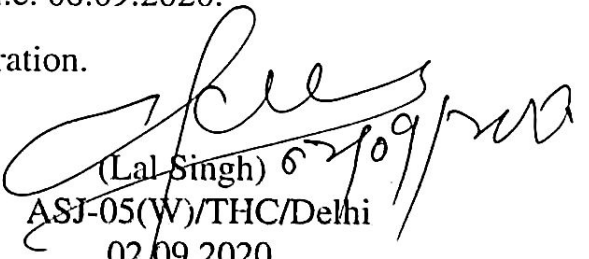
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that today she is busy as today her son has to appear in main examination of Joint Entrance Examination of Engineering and hence, she is seeking adjournment.

Accordingly, matter is adjourned to 08.09.2020.

Issue notice to the IO of the case to appear in person alongwith case file on the next date of hearing i.e. 08.09.2020.

Put up on 08.09.2020 for consideration.


(Lal Singh) 6/2/09/ma
ASJ-05(W)/THC/Delhi
02.09.2020

Bail Application No. 1670
FIR No. 683/2020
PS: Punjabi Bagh
State Vs. Pankaj
U/s 376 IPC & Section 6 of POCSO Act

02.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. R.C. Tiwari, Ld. counsel for the applicant/accused through VC.
None for the Victim/prosecutrix.
IO is also absent.

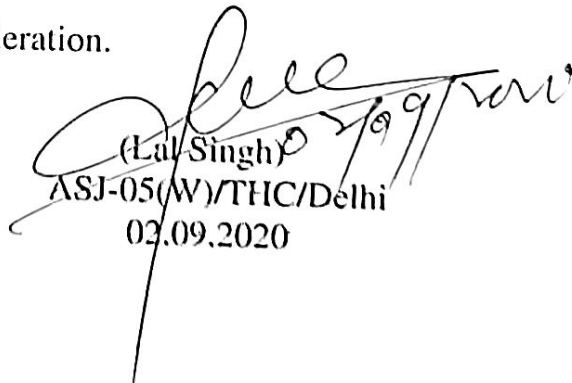
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Since today, victim/prosecutrix as well as IO are absent, therefore, matter is adjourned for 08.09.2020.

Issue notice to the victim/prosecutrix through IO of the case for the next date of hearing i.e. 08.09.2020.

Also issue notice to the IO of the case to appear in person on the next date of hearing.

Put up on 08.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020

FIR No.278/18

PS: Nangloi

State Vs. Naresh @ Lambu

U/s 392/395/397/412/120B/34 IPC

02.09.2020

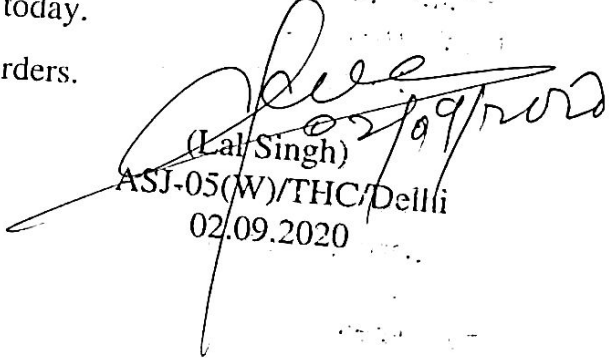
The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Nishant Shaiva, Ld. counsel for the applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, is listed today for order.

Order could not be passed today.

Put up on 04.09.2020 for orders.


(Lal Singh)
ASJ-05(W)/THC/Delli
02.09.2020

FIR No.278/18

PS: Nangloi

State Vs. Dharmender @ Rahul

U/s 392/395/397/412/120B/34 IPC

02.09.2020


The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-1 3810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Nishant Shaiva, Ld. counsel for the applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, is listed today for order.

Order could not be passed today.

Put up on 04.09.2020 for orders.


(Lal Singh)
ASJ-05(W)/THC/Delhi
02.09.2020